

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

4. IA 1625(MB)2024  
IN  
C.P. (IB)/637(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

MS. LAKSHMI GURUNG  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **10.04.2024**

Name of the Party: Piramal Capital & Housing  
Finance Limited  
Vs  
Vyomakara Real Estate Private Limited

Section 7, 66(1) of Insolvency and Bankruptcy Code, 2016

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**ORDER**

1. Mr. Dikshat Mehta a/w Ms. Ishita, Ld. Counsel for the Applicant present.  
**IA-1625(MB)2024**
2. The Registry is directed to issue notice to the Respondent(s) intimating the next date of hearing and to place tracking report alongwith notice on record before the next date of hearing.
3. The Respondent(s) are directed to file reply within three weeks from the date of receipt of notice after duly serving a copy to the other side, at least two days in advance before the next date of hearing.
4. Post this matter on **11.06.2024** for further consideration.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**LAKSHMI GURUNG**  
**Member (Judicial)**